

[Mr. Chairman.]

dend which is at present payable by the Railway undertakings to the General Finance as well as other ancillary matters in connection with the separation of Railway Finance from the General Finance :—

Shri Lal Bahadur

Shri R. M. Deshmukh

Shri B. C. Ghose

Babu Gopinath Singh

Shri T. V. Kamalaswamy

Shri Obaidullah.

PAPERS LAID ON THE TABLE

APPROPRIATION ACCOUNTS OF RAILWAYS IN INDIA 1951-52 (PARTS I AND II)

THE BLOCK ACCOUNTS (INCLUDING CAPITAL STATEMENTS COMPRISING THE LOAN ACCOUNTS). BALANCE SHEETS AND PROFIT AND LOSS ACCOUNTS OF INDIAN GOVERNMENT RAILWAYS, 1951-52.

BALANCE SHEETS OF RAILWAY COLLIERIES AND STATEMENTS OF ALL-IN-COST OF COAL, ETC., FOR 1951-52

THE AUDIT REPORT, RAILWAYS, 1953

AUDIT REPORT (CIVIL) 1952, PART I OF THE CENTRAL GOVERNMENT

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): Sir, I beg to lay on the Table a copy of each of the following papers under clause (1) of article 151 of the Constitution:—

(1) (i) Appropriation Accounts of Railways in India 1951-52 (Parts I & II). (Placed in the Library, see No. S-179/54 for Part I and S-180/54 for Part II.)

(ii) The Block Accounts (including capital statements comprising the loan accounts), Balance Sheets and Profit and Loss Accounts of Indian Government Railways, 1951-52. (Placed in the Library, see No. S-181/54.)

(iii) Balance Sheets of Railway Collieries and Statements of all-in-

cost of coal, etc., for 1951-52. (Placed in the Library, see No. S-182/54.)

(iv) The Audit Report, Railways, 1953. (Placed in the Library, see No. S-183/54.)

(2) Audit Report (Civil) 1952, Part I, of the Central Government. (Placed in the Library, see No. S-178/54.)

ACTION TAKEN AND CONCLUSIONS REACHED IN RESPECT OF RECOMMENDATIONS OF THE FILM ENQUIRY COMMITTEE

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR INFORMATION AND BROADCASTING (SHRI G. RAJAGOPALAN): Sir, I beg to lay on the Table a statement of the action taken and conclusions reached in respect of recommendations of the Film Enquiry Committee. (Placed in the Library, see No. S-185/54.)

EVALUATION REPORT ON THE FIRST YEAR'S WORKING OF THE COMMUNITY PROJECTS

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J. S. L. HATHI): Sir, I beg to lay on the Table a copy of the Evaluation Report on the first year's working of the Community Projects. (Placed in the Library, see No. S-184/54.)

QUESTION OF PRIVILEGE

SHRI P. SUNDARAYYA (Andhra): Sir, before you proceed to other business, may I know what has happened to the question of privilege which was raised in this House and which, you said, will be referred to the Joint Privileges Committee? This is the last day of our sitting and we would like to know what has happened to it and what you propose to do if no report has been received from the Joint Privileges Committee.

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): The Privileges Committee

has met twice and the deliberations are still continuing. I am afraid that it will not be possible to lay before the House or to present to you any recommendations before the Council rises. It may have to go over to the next session.

SHRI P. SUNDARAYYA: We would like to know, even if it is not possible for the Joint Privileges Committee to present any agreed report, since we are adjourning today, what steps the Chairman is going to take, at least immediately after receiving it; or are we to leave this question pending for the next three months, because we are likely to meet only in September?

MR. CHAIRMAN: If the Joint Committee of the two Houses presents a unanimous report even after the House rises, if I get it, with your permission I shall take suitable action.

SHRI RAJAGOPAL NAIDU (Madras): May I ask a hypothetical question?

MR. CHAIRMAN: No hypothetical question.

SHRI RAJAGOPAL NAIDU: Suppose they don't come to an agreement.....

MR. CHAIRMAN: If they don't come to an agreement, then we will discuss it when we meet next.

SHRI B. K. P. SINHA (Bihar): Even if they don't come to an agreement, I think the proper procedure would be to place the report before the two Houses and discuss it.....

MR. CHAIRMAN: If it is an agreed thing, if the Joint Committee comes to a unanimous decision,—then I don't know what action is expected of me—but when I find it is something which I can take, with the permission of the House, I shall try to do it, otherwise not.

THE SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT BILL, 1954

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYANARAYAN SINHA): Sir, I beg to move:

“That the Salaries and Allowances of Members of Parliament Bill, 1954, as passed by the Lok Sabha, be taken into consideration.”

Mr. Chairman, while moving this Bill in the other House, I made the position of the Government absolutely clear with regard to this measure. The House is aware of the history behind this Bill. In the year 1952, a Joint Committee of both the Houses was constituted to go into the matter in pursuance of article 106 of the Constitution. The report of that Committee was placed before the House—I mean the Lok Sabha—in July 1952, but it was shelved. You are aware, Sir, that I was very adversely criticised in this House for that action. I plead guilty to the charge. But I did it because of the fact that a very large number of Members of both the Houses did not like the recommendations made by that Committee.

On the 27th of March of this year, a motion was moved by me in the other House requesting the Speaker to revive the said Committee and I further requested that the matter of Travelling Allowance and Daily Allowance of Members of both the Houses be referred back to the said Committee for reconsideration in the light of the changed circumstances, particularly on the abolition of the First Class on some railways. Hon. Members of this House are fully aware regarding the contents of that Committee's report which was placed before both the Houses. When the matter came up before the Government, they came to the conclusion that as the report of the said Committee, which was representative of all the groups of both the Houses, was almost unanimous in its recommendations, it was neither proper nor desirable on the part of the Government